

[Shri Dalbir Singh]

(xiii) G.O. Ms 831 published in Tamil Nadu Government Gazette dated the 28th April, 1976.

(xiv) G.O. Ms. 893 published in Tamil Nadu Government Gazette dated the 5th May, 1976.

(xv) G.O. Ms. 922 published in Tamil Nadu Government Gazette dated the 12th May, 1976.

(xvi) G.O. Ms. 923 published in Tamil Nadu Government Gazette dated the 12th May, 1976.

(xvii) The Tamil Nadu Rural Road Development Fund Rules, 1976, published in Notification No. G.O. Ms. 949 published in Tamil Nadu Government Gazette dated the 19th May, 1976.

(xviii) G.O. Ms. 988 published in Tamil Nadu Government Gazette dated the 19th May, 1976.

(xix) G.O. Ms. 1053 published in Tamil Nadu Government Gazette dated the 26th May, 1976.

(xx) G.O. Ms. 1056 published in Tamil Nadu Government Gazette dated the 26th May, 1976.

(xxi) G.O. Ms. 1104 published in Tamil Nadu Government Gazette dated the 2nd June, 1976.

(xxii) G.O. Ms. 1113 published in Tamil Nadu Government Gazette dated the 2nd June, 1976.

(xxiii) G.O. Ms. 1209 published in Tamil Nadu Government Gazette dated the 16th June, 1976.

(xxiv) G.O. Ms. 1274 published in Tamil Nadu Government Gazette dated the 23rd June, 1976.

(xxv) G.O. Ms. 1308 published in Tamil Nadu Government Gazette dated the 30th June, 1976.

(xxvi) G.O. Ms. 1393 published in Tamil Nadu Government Gazette dated the 30th June, 1976.

(xxvii) G.O. Ms. 1660 published in Tamil Nadu Government Gazette dated the 10th July, 1976.

(xxviii) G.O. Ms. 1439 published in Tamil Nadu Government Gazette dated the 14th July, 1976.

(2) A statement (Hindi and English version) showing reasons for delay in laying the above Notifications, [Placed in Library. See No. LT-11228/76.]

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND MISCELLANEOUS PROVISIONS ACT AND STATEMENT EMPLOYEES PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(i) The Coal Mines Provident Fund (Amendment) Scheme, 1976 published in Notification No. G.S.R. No. 845 in Gazette of India dated the 12th June, 1976.

(ii) The Andhra Praesh Coal Mines Provident Fund (Amendment) Scheme, 1976, published in Notification No. G.S.R. 846 in Gazette of India dated the 12th June, 1976.

(iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1976 published in Notification No. G.S.R. 847 in Gazette of India dated the 12th June, 1976.

(iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1976, published in Notification No. G.S.R. 848 in Gazette of India dated the 12th June, 1976.

(v) The Coal Mines Deposit-linked Insurance Scheme, 1976, Published in Notification No. G.S.R. 487 (E) in Gazette of India dated the 28th July, 1976 (English version) and 21st August, 1976 (Hindi version).

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-11229/76.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees' Provident Funds (Third Amendment) Scheme, 1976, published in Notification No. G.S.R. 1103 in Gazette of India dated the 24th July, 1976.

(ii) G.S.R. 1141 published in Gazette of India dated the 31st July, 1976 making certain amendment to Notification No. G.S.R. 395 dated the 20th February, 1976.

(iii) The Employees Deposit-linked Insurance Scheme, 1976, published in Notification No. G.S.R. 488(E) in Gazette of India dated the 28th July, 1976 (English version) and 21st August, 1976 (Hindi version). [Placed in Library. See No. LT-11230/76.]

(4) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds and Family Pension Fund Scheme for the year 1974-75. [Placed in Library. See No. LT-11231/76.]

(5) A copy of the Report (Hindi and English versions) on the fatal accident at Kaplas West Limestone and Dolomite Mine belonging to M/s. Bisra Stone Lime Company Limited, Birmitrapur, on the 12th June, 1976. [Placed in Library. See No. LT-11232/76.]

(6) A copy of the Report (Hindi and English versions) on the fatal accident at Hesalong Colliery, District Hazaribagh, on the 28th February, 1975. [Placed in Library. See No. LT-11232/76.]

(7) A copy of the Report (Hindi and English versions) on the fatal accident at Ara Colliery belonging to M/s. Coal Mines Authority Limited (now Coal India Limited) on the 14th May, 1975. [Placed in Library. See No. LT-11232/76.]

(8) A copy of Notification No. G.O. Ms. 1006 published in Tamil Nadu Government Gazette dated the 1st January, 1976 making certain amendments to the Tamil Nadu Catering Establishment Rules, 1959 under sub-section (4) of section 29 of the Tamil Nadu Catering Establishments Act, 1958 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu [Placed in Library. See No. LT-11233/76.]

(9) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Notification [Placed in Library. See No. LT-11233/76.]

(10) A copy of the Industrial Disputes (Gujarat) (Amendment) Rules 1976 (Hindi and English versions) published in Notification No. KH-SIU-356/IDA-1176-41292-Jh in Gujarat Government Gazette dated the 3rd April, 1976 under sub-section (5) of section 32 of the Industrial Disputes Act, 1947 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat [Placed in Library. See No. LT-11234/76.]

(11) A copy of the Tamil Nadu Contract Labour (Regulation and Abolition) Rules, 1975 published in Notification No. G.O. Ms. 973 in Tamil Nadu Government Gazette dated the 31st December, 1975 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act 1970 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued

[Shri. Balgoving Verma] by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-11235/76.]

(12) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Notification. [Placed in Library. See No. LT-11235/76.]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 20th August, 1976, and transmitted to the Rajya Sabha for its recommendations, and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation (No. 3) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (No. 3) Bill, 1976, which was passed by the Lok Sabha at its sitting held on

the 23rd August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SCANTY SUPPLY OF WATER IN CAUVERY DELTA

SHRI K. GOPAL (Karur): Sir, I call the attention of the Minister of Agriculture and Irrigation to the following matter of public importance and I request that he may make a statement thereon:—

"The situation created in Cauvery delta owing to scanty supply of water from Krishnaraja Sagar and other dams and poor storage in the Mettur reservoir."

SHRI K. LAKKAPPA (Tumkur): Sir, I rise on a point of order. My point of order is regarding the procedure. The scarcity conditions prevail not only in Madras State but in other States too in the country. Many Members have earlier submitted regarding the scarcity conditions prevailing in their States. Scarcity condition is also prevailing in Karnataka State. That notice has not been admitted. When talks are going on, the Minister is here making a statement....

MR. SPEAKER: Order, please I am very sorry. There cannot be any point of order against the decision of the Chair. I will not allow that.

SHRI K. LAKKAPPA: Will you kindly listen to me, Sir? (Interruptions)

MR. SPEAKER: You are raising objection against that. I am sorry I am not allowing that.